

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 564/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th November 2017, 10.30 A.M

Name of the Company		Melgiri Enterprises -Versus- Scope Vincom Industries Pvt.Ltd.	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. R. GHOSH, ADVOCATE
 2. MR. A. DUTT, " }
 3. MR. M. A. JABBAR " }
 4. MR. N. KHANJOY " }
 5. Mr. R. L. Mitra, Advocate
 for the Corporate Debtor } Q.R. Mitra, Adv
 } 24/11/17.
- PETITIONERS
- Naseeb Khanjoy
 24/11/2017

P. T.O.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel for the operational creditor submitted that as the notice was not served on the corporate debtor he has not filed affidavit of service as directed on 03/11/2017.

Ld. Counsel for the corporate debtor submitted that notice may be served on him and prayed for time to file reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

Ld. Counsel for the corporate debtor is further directed to file Board Resolution within 2 days from today.

List on 12/12/2017 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)